

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 311 of 2020

Haru Mahto..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

.....

Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the Petitioner : Mr. N.K.Sahani, Advocate

For the State : Mrs. Lily sahay, A.P.P.

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6/10.09.2020 Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

The defects stand ignored.

Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case after service of notice or on appearance of O.P. No. 2, whichever is earlier.

In the meantime, further proceedings of C.P. Case No. 534 of 2013, pending in the Court of Judicial Magistrate, 1st Class, Bokaro, shall remain stayed so far as this petitioner is concerned.

(Ananda Sen, J)